



\$~18 * IN THE HIGH COURT OF DELHI AT NEW DELHI CS(OS) 66/2021 +..... Plaintiff MR. VIRENDRA SAHLOT Through: Mr. Satya Sabharwal, Adv. versus MS. PRITI SURI & ORS. Defendants Through: Ms. Meenakshi Joshi, Ms. Aprajita Verma, Advs. For D 1& 2 (M: 9871494890, Email: meenakshijoshi125@gmail.com) Mr. Vikas Jain, Ms. Shrawani, Mr. Piyush Thanvi, Mr. Mohammed Imran, Advs. For D3&4 Ms. Ayushi Chandra, Adv. for D5to9 (M: 9810376869, Email: groverindia@outlook.com) Mr. S.C. Rana, Adv. for D10 **CORAM:**

Dr. JAGMINDER SINGH (DHJS) JOINT REGISTRAR (JUDICIAL) <u>O R D E R</u> 11.12.2023

I.A. No. 1432/2021

This is an application moved under Order XXXIX Rules 1 & 2 CPC. As per learned counsel for plaintiff, he had earlier moved this application with the suit. However, later on, he had again moved fresh applications after impleading all the parties vide I.A. No. 6781/2022 & I.A. No. 18848/2022.

I.A. No. 6781/2022 & I.A. No. 18848/2022

As per learned counsel for plaintiff, he had moved these both IAs under Order XXXIX Rules 1 & 2 CPC after impleadment of all the parties.

Learned counsels for defendants submitted that they accept the notice





of the same and will file the reply of the same in accordance with law.

I.A. No. 6783/2022(Application by the plaintiff under Order 7 Rule 14(3) read with Section 152 of the Code of Civil Procedure, 1908 seeking the leave of this Hon'ble Court for producing additional documents)

Learned counsels for defendants accepted the notice of this application and submitted that they will file the reply to this application in accordance with law.

I.A. No. 6784/2022(Application under Section 151 CPC for exemption from filing the certified copies and dim/illegible/translated true typed copies of the annexures with affidavit)

In view of no objection given on behalf of the defendants, the application is allowed.

I.A. stands disposed of.

I.A. No. 18846/2022(Application under Section 151, Code of Civil Procedure for tagging of EX[P] 70 of 2020 with the present suit with affidavit)

Learned counsel for plaintiff stated that he is not pressing this application and the same may be disposed of being infructuous.

Hence, present application is disposed of being infructuous.

I.A. No. 18847/2022(Application under Order XI Rule 1 read with Section 151 of the Code of Civil Procedure, 1908 for appointment of receivers on behalf of the plaintiff)

Learned counsels for the defendants accepted the notice.

Put up for filing reply on behalf of the defendants in accordance with law.

This is a digitally signed order. The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 18/07/2025 at 11:17:17





At this stage, learned counsels for the parties submitted that matter is coming up before the Hon'ble Court on 12.12.2023.

Hence, at joint request, let the matter be placed before the Hon'ble Court for further directions on the date already fixed.

Dr. JAGMINDER SINGH (DHJS) JOINT REGISTRAR (JUDICIAL)

DECEMBER 11, 2023/sms